

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. _____ / 2025

IN THE MATTER OF:

Tapan Kumar Badhai

APPLICANT

VERSUS

Government Of Odisha & Others

RESPONDENTS

INDEX

SL No	Description Of Documents	Page No
1.	Synopsis	- A -
2.	List Of Dates and Events	- B -
3.	Memorandum of Application	1-10
4.	ANNEXURE – 1 Xerox Copy of the ROR which stands in the name of his Father Rupendra Badhai.	11-14
5.	ANNEXURE – 2 Xerox Copy the fly ash from the Vedanta plant which is evident from the news published in Local News paper.	15-16
6.	ANNEXURE – 3 Xerox Copies of the Photo of the Field	17-25

*Identified
by
Swastika Mahapatra
(Adv)*

7.	ANNEXURE - 4 Xerox Copy FIR against the unknown persons who has dumped fly ash on his field before the Sadar Police Station Jharsuguda On 10.01.2025	-26-
8.	ANNEXURE - 5 (SERIES) Xerox Copies of the Representations dt- 17.01.2025.	27-28
9.	VAKALATNAMA	

New Delhi

By the Applicant through

Swastik Mohanty

DATE- 27.1.2025

ADVOCATE

Identified by
Swastik Mohanty
(Adv)

SYNOPSIS

That, the applicant is a citizen of India and is absolutely shouldered the responsibility of the family for which depends upon the income from Agriculture has become Victimized by the Act of the private Respondent No. 9 who has destroyed the entire Land over which the Crops where Growing by Dumping Fly Ash at the time of executing the work of the National Highway Authority Of India (here in after called as NHAI) with the help of Respondent No. 8 and his several approaches and request to the State Pollution Control Board as well as the Local Administration has become Futile by way of which the Applicant suffered irreparable Loss and Injuries. Therefore, the applicant has taken shelter of this Hon'ble Tribunal seeking for a direction to the Respondent No. 9 & 8 to compensate him for his loss for all times to come.

Identified
by
Swarnika Mahapatra
(Adv)

DATE CHART

1. **8th and 9th January, 2025:** Respondent No. 9 has dumped fly ash on agricultural field.
2. **10th January, 2025:** Applicant filed an FIR against unknown persons who has dumped fly ash on his field before the Sadar police Station, Jharsuguda.
3. **17th January, 2025:** Applicant made representation to Regional Officers, SPCB, Jharsuguda as well as to Collector and District Magistrate, Jharsuguda.

Stamped
by
Suresh Mohanty
(AW)

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18(1) read with section 14(1) and 15(1) of the
National Green Tribunal Act, 2010)

ORIGINAL APPLICATION No- of 2025

In the Matter of:-

Tapan Kumar Badhai, aged about 42 years, S/O- Rupendra
Badhai, Residents At Nuadihi, PO- Gandaghor, PS-
Brajrajnagar, Dist- Jharsuguda, Pin-768228.
.....**Applicant**

VERSUS

1. Govt. of Odisha, represented through its Chief Secretary,
Department of General Administration and public Grievance,
At-Lok Seva Bhawan, Lok Seva Marg, unit-5, Bhubaneswar-
751001. Email-csori@nic.in
2. State Of Odisha, represented through its Additional Chief
Secretary, Department of Forest and Environment, At-
Forest Environment and Climate Change Department,
Government of Odisha, Kharavel Bhavan, Bhubaneswar
Dist.- Khorda-751001, Email- fesec.or@nic.in
3. Odisha State Pollution Control Board, Represented through
its Member Secretary, Unit VIII, Nilakantha Nagar,

*Identified by
Suresh Mohanty
(Adv)*


Tankadhar Mishra
Notary, Cuttack Town

Bhubaneswar, Dist.- Khorda, Odisha, 751012, Email-
member.secy@ospcboard.org.

4. Regional Officer, Odisha State Pollution Control Board, At- Jharsuguda, Chowki Para Rd, Cox Colony PS/Dist.- Jharsuguda-768211 Email-
rospcb.jharsuguda@ospcboard.org.
5. District Collector, Jharsuguda, At- Collectorate Jharsuguda, At/PO- Jharsuguda, Dist. - Jharsuguda-768204, Email- dm-jharsuguda@nic.in.
6. Central Pollution Control Board, represented through its Member Secretary, At- Parivesh Bhawan, East Arjun Nagar, Delhi- 110032, Email- mscb.cpcb@nic.in.
7. National Highway Authority of India, represented through its Regional Officer, Odisha, At-3rd Floor, Pal Heights Mall, Bhubaneswar-751013, Email-
roodisha@nha.org
8. Vedanta Limited, represented through its Chief Executive Officer, At-Village-Bhurkamunda, Jharsuguda, Odisha-768201, Email-
infoaluminium@vedanta.co.in
9. Infra Engineers Private Limited, represented through its Managing Director At-Khapuria, Madhu Patna, Cuttack, Odisha, India, Email-info@msil.co.in

.....Respondents

Swastika Mahanty
(A.K.)

Tankadhar Mishra
Notary, Cuttack Town
MTI

- I. The Addresses given above are for the service of notices of this application.
- II. The Addresses of the Respondents are given above for the service of notices of this application. The Private Respondent No. 8 and 9 are private Respondents and presently operating the Aluminum Plant as well as allotted work by ~~National~~[✓] National Highway Authority of India respectively.
- III. The present Application challenges the inaction of the State Pollution Control Board as well as the local administration by not restraining the Private Respondent i.e. the Respondent No. 8 who has been allocated the work by National Highway Authority of India and has Dumped Fly Ash on the Agricultural Land of the Applicant and has damaged the entire crops without following the norms of the Pollution Control Board.

MOST RESPECTFULLY SHWETH:-

1. That, the Applicant is a Citizen of India and is absolutely shouldered the responsibility of the family for which depends upon the income from Agriculture has become Victimized by the Act of the private Respondent No. 9 who has destroyed the entire Land over which the Crops where Growing by Dumping Fly

Ash at the time of executing the work of the National Highway Authority Of India (here in after called as NHAI) and his several approaches and request to the State Pollution Control Board as well as the Local Administration Has become Futile by way of which the Applicant suffered irreparable Loss and Injuries.


2. That, M/S Infra Engineers Private Limited i.e. The Respondent No. 9 is Executing the work of National Highway-49 Bypass from Budhipatar to Patrapali allotted by NHAI where probably the condition was imposed to fill the land by putting fly ash for which the Respondent No. 9 collects the Fly ash from Vedanta Aluminum i.e. Respondent No. 8 After collecting Fly ash from the Industry of Respondent No 8 it has been noticed that the Respondent No. 9 regularly is dumping Fly ash here and there by causing pollution in the locality. This act of the Respondent No 9 violates the condition Probably imposed on him by the State Pollution Control Board at the time of Consents.
3. That the Applicant being an unemployed is solely dependent on Agriculture and the entire family is his responsibility for which a piece of land which stands in the name of his father bearing Khata No-84/277, Plot no-66/67,72 at Mouza Bhudiapada is being utilized by him for Agricultural purposes. The Xerox copy of the ROR which stands in the name of his Father Rupendra

Badhai is filed here with and marked as ANNEXURE-

1. On the said land the Applicant and his family depends absolutely by growing paddy as well as other seasonal vegetables and also cultivates pulses and for the entire year they use to maintain themselves on these crops. The owner of the land i.e. the father of the Applicant is also an old man and has reached at the age of 80 years and unable to move anywhere and also is solely dependent on the Applicant and the Applicant also meets all his Medical Expenses out of this only source of income.

4. That, it is noticed within the Jharsuguda area that the Fly ash generated from Vedanta Aluminum i.e Respondent No. 8 are taken from the plant and the staff of the plant without fulfilling the norms of the Pollution Control Board are instructing to dump at here and there for which not only the periphery of Jharsuguda District but also near by cities are being highly affected. This has been brought to the notice of the Pollution Authorities and the Local Administration on several occasions but neither the Authorities nor the Vedanta Plants is taking any steps as a result People are facing many Health issues as well as they have lost their Agricultural Lands for all times to come and their sustainability within Jharsuguda District has become a Question Mark and many of the local inmates have left

Savitri Mahanta
(Adv)


Tankadhar Mishra
Notary, Cuttack Town.

the area because of the pollution created by dumping the fly ash from the Vedanta plant which is evident from the News published in Local Newspaper which is marked as ANNEXURE-2.

5. That, it is to bring to the notice of the Hon'ble Tribunal that the Applicant was absent due to some Health issue of his ailing Father and on 10.01.2025 all of a sudden, he noticed that on 8th and 9th January 2025 the Respondent No. 9 has dumped Fly ash on his Agricultural Field where it was found that his entire field was damaged. The Xerox Copies of the Photo of the field is filed here with and filed with ANNEXURE-3.
6. That, when this was observed by the Applicant, he filed one FIR against the unknown persons who has dumped fly ash on his field before the Sadar Police Station Jharsuguda On 10.01.2025 marking CC to the Superintendent of Police Jharsuguda, which were given physically obtaining in a Xerox copy and said copy which is filed here with and marked as ANNEXURE-4. (Proof of Service is not available).
7. That, after receiving the FIR no action was taken for which the Applicant made Representations on 17.01.2025 to the Regional Officers, State Pollution Control Board, Jharsuguda as well to the Collector and District Magistrate, Jharsuguda to take appropriate

Swati Mohanty
(Adv)

action against the Private Respondent No. 9 but till today neither any action has been taken nor the Dumped Fly ash has been removed from the Agricultural field of the Applicant. The Copies of the Representations dt- 17.01,2025 is filed here with and marked as ANNEXURE-5 (SERIES).

8. That, by the above act of Respondent No. 9 and with the help of the Respondent No. 8 the Applicant has Sustained huge loss Financially and Mentally and his Entire Agriculture field has been Damaged which cannot be compensated by any manner as not only the soil of the Applicant Land but also the entire soil of the near by Land of Others has been damaged and no Crops were grow in future for which the Applicant has come before this Hon'ble Tribunal seeking for a direction to the Respondents No. 9 and 8 to compensate the loss of the local People and the Applicant on following

GROUNDS

- (a) For that the Fly ash is very Poisonous in Nature and it is the duty of the Respondent No. 8 to dispose it of properly taking care of the Nature as well as the Areas who has Failed to comply the Criteria as prescribed in the Consent by SPCB and the Respondent No. 9 has also violated the same which

*Sujoyo Ghanty
(Adv)*

needs to be interfered and the persons affected including the Applicant should be Compensated and also the above two Respondents must be Penalized for this Illegal act.

(b) For That, illegal Dumping of Fly Ash without following the Norms of Pollution Control Board is bad in the eye of law and frustrates the spirit of environmental protection, pollution prevention and control legislation.

LIMITATION

That the Fly ash was Dumped on 08.01.2025 and the Representation were filed on 17.01.2025 and also the Regular dumping of Fly Ash is going on violating the norms of the Pollution Control Board as well as in defiance of environment protection norms and further no action has been taken pursuance to the complaint petition dated 17.01.2025 hence the application is not barred by limitation.

Sudhakar Mishra
(Adv)

Tankodhar Mishra
Notary, Cuttack Town

PRAYER

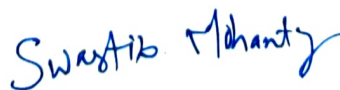
In light of the present facts and circumstances it is most respectfully prayed that this Hon'ble Tribunal May be pleased to direct:

1. The respondents to take necessary actions including criminal proceedings against the Respondent No. 9 And 8 for the willful violation of the guidelines of the State Pollution Control Board by Dumping the Fly ash on the Agricultural Filed of the Applicant as well as Others.
2. Direct for an inquiry and action taken report by constitution a committee for Environmental Restoration to dumping Of Fly ash on the Agricultural Field of the Applicant as well as Others. And may further be pleased to Pass any order/(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case in the interest of the Applicant as well as for the larger interest of the environment.

New Delhi

Applicant Through


Tankadhar Mishra
Notary, Cuttack Town



Date 24.1.25

Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Original Application No. _____ / 2025

IN THE MATTER OF:

Tapan Kumar BadhaiApplicant

VERSUS

Govt. of Odisha & othersRespondents

AFFIDAVIT

I, Tapan Kumar Badhai, aged about 42 years, S/O- Rupendra Badhai, Residents At Nuadihi, PO- Gandaghora, PS- Brajarajnagar, Dist- Jharsuguda, do hereby solemnly affirm and state as follows:

1. That, I am the applicant in the aforesaid Original Application.
2. That, I am fully conversant with the facts and circumstances of the case and I am competent to swear this affidavit.
3. That, I have read over the contents of the accompanied affidavit and the same is true and correct and is drafted on my instructions.

Identified By me by T.K. Badhai
 being identified by S. Mohanty Tapan Kumar Badhai
Swastika Mohanty Advocate at Cuttack, dated 24/1/2025 **DEPONENT**
 Advocate

Tanaka Mohanty
Notary, Cuttack Town

VERIFICATION

Verified On 24/01/25 at Cuttack, that the contents of the affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Tapan Kumar Badhai
VERIFICANT





-||- BHULCHH Annexure-1

LAND RECORDS WEB PORTAL OF ODISHA



Module I Form No 39-A

ଖତିୟାନ

ମୌଜା : ବୁଦିପଦର
ଆନା : ଝାରସୁଗୁଡ଼ା
ଆନା ନମ୍ବର : 22

ଚହଦିଲ : ଝାରସୁଗୁଡ଼ା
ଚହଦିଲ ନମ୍ବର : 185
ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା

କମିଟାର୍‌କ ନାମ ଓ ଖୋଟାଚ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ପରକାର 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		84/277				
2) ପ୍ରକାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାପସ୍ତାନ		ରୁପେନ୍ଦ୍ର ବଡ଼େଇ ପି-ପୁରୋଧାନ ବଡ଼େଇ ଜା: କୁଲତା ବା: ନୂଆଡ଼ିହି, ଆ-ବ୍ରଜଗାଜନଗର, ଝାରସୁଗୁଡ଼ା				
3) ସ୍ତମ୍ଭ	ରାସ୍ତି					
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେୟ	ନିସ୍ତାର ସେୟ ଓ ଅନ୍ୟାନ୍ୟ ସେୟ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ତ୍ତନଶୀଳ ଖଜଣାର ବିବରଣୀ
		8.00	6.00		14.00	
6) ବିଶେଷ ଅନୁପଦ୍ଧା ଯଦି କିଛି ଥାଏ		OLR 19 (1)(C) କେ ନଂ 65/2020 ଓ Online ମ୍ୟୁ କେ ନଂ 5792/2020 ତା 23-12-2020 ଆଦେଶ ମତେ ଖା ନଂ 37 ରୁ ଖାରଜ କରି ଦରଜ କରାଗଲା				
BLANK SPACE FOR STAMPING						
ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ - 30/03/1976						
ଖଜଣା ଧାର୍ଯ୍ୟ ତାରିଖ - 04/01/1976						

...nd, the
... about 40
...hor
...AI

-12-

ଖେତିପାମଲ କମିଶନ ନଂ 84/277		କିସମର ବିସ୍ତୀରଣ ବିବରଣୀ (ମାପାରେ)	ପତ୍ତା		
ପୁର ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୁରର ଖାତା		ଂ	ଂ	ଫେଡ୍
7	8	9	10	11	
66 ମୁଣ୍ଡାଟି	ବାହାଲ ପାଧାରଣ	ଭ: ନିଳ ଓ: ନିଳ	0	0500	0.0202
67 ମୁଣ୍ଡାଟି	ମାଳ ପାଧାରଣ	ଭ: ନିଳ ଓ: ନିଳ	0	3300	0.1335
109 ମୁଣ୍ଡାଟି	ମାଳ ପାଧାରଣ	ଭ: ନିଳ ଓ: ନିଳ	0	2200	0.0890
111 ମୁଣ୍ଡାଟି	ମାଳ ପାଧାରଣ	ଭ: ପୁରୌଧାନ ବଜେଇ ଓ: ରାମଚନ୍ଦ୍ର ଗୋଷ	0	2700	0.1093
110	ଓଟିଟ		0	3600	0.1457
72	ଓଟିଟ		0	2700	0.1093
108	ଓଟିଟ		0	8600	0.3480
7 plots			2	3600	0.9550



English Translation of Annexure-1

BHULEKH

LAND RECORDS WEB PORTAL OF ODISHA

Schedule I Form No.39-A

Mouza-Budhipadar Tahasil-Jharsuguda
Police Station-Jharsuguda Tahasil No-185
Police Station Number-22

Khatiyani Serial no

Odisha Govt. 1

- | | |
|---------------------------------|---|
| 1. Khatiyani | 84/277 |
| 2) Name and owner - | Rupendra Badhei,S/o -dlDuryadhan
Badhei,Kulata,Nuadihi,
P.S.- Brajarajnagar,Jharsuguda. |
| 3) Swatya-Rayati | |
| 4)Khajana- | 8.00, |
| Cess | 6.00. |
| Total= | 14.00 |
| 5) KramaBardhan khajana Details | |
| 6) Special Grants, if any | OLR 19(1)(C) 6065/2020 Online
Mutation Case No. 5792/2020 ,
Date:23-12-2020 ,Khata no. 37 |

Last Publication Date-30.03.1976

Khajana Date-04.01.1976

Khatian Serial No-84/277		Mouza-Budhipathar	Dist-Jharsuguda			
Plot No and Chaka names	Kisam and Plot Khajana	Kisam detailed and Chohati	Acre	Dec.	Hecter	Remarks
7	8	9	10		11	12
66 Mundatipi	Bahal General	Self self	0	0500	0.0202	
67 Mundatipi	Mala General	Self self	0	3300	0.1335	
109 Mundatipi	Mala General	Self self	0	2200	0.0890	
111 Mundatipi	Mala General	Durjyodhan Badhai Ramachandra Bhoi	0	2700	0.1093	
110	Patita		0	3600	0.1457	
72	Patita		0	2700	0.1093	
108	Patita		0	8600	0.3480	
7 plots			2	3600	0.9550	

English translation of Annexure-2

Farmland buried under road construction

Jharsuguda 14/1 /25: An important meeting was held under the chairmanship of the District Collector on June 19 to crack down on the illegal dumping of ash while the neighbouring states are also worried about illegal ash dumping. It also ordered an FIR against the transporter to take action against the ash laden trucks in violation of the Pollution Control Board rules. But six months have passed since the order of the District Collector, even though there has been no change in the management of ash, yet another incident has come to light. In H Kandapally area NH 49, the fertile agricultural land was buried with Fly ash. The Owner of the Land objected such activities but nobody responded. But the police did not proceed with the case on this basis of the Complain file by the owner.

According to the complaint, around 1 acre of land is in the name of Tapan kumar Badhai father along the national highway at H Kantapalli.

A short distance from his land, the construction of the National Highway Bypass has started. In the construction of this bypass road, thousands of tons of ashes are being burnt every day, but the land of Mr. Badhai was not acquired for the road because it is not coming in the project area But 4-5 days later, at night, someone threw ashes on his protected land and filled it. He reached the spot early in the morning and found the land is not suitable for agriculture.

One month ago he has harvested paddy and now he was preparing for growing pulses. As the ashes are being burned, he is worried about how to farm when there is no soil on the land. The way the ash has been burnt, even if it is picked up, the fertility of the soil will never be back again. Mr. Badhai has said that he will be forced to appear at the door of the court as the police and the administration siting over the matter silently. On the other hand the water from the field goes and mix with the IB River every year so there is a every possibility that the fly ash shall mix with the IB River current year.

From the District Collector, SP to the senior officials of the administration, always used to go by this road but how did it come to the attention of anyone, it is now questionable. Conditional permission has been taken from the Pollution Control Board for the use of fly ash in the construction of the NH bypass road. But the pollution control board is not taking action on whether ash is being disposed of at the site as per the rules.



-18 -

A.3. Contd.



Shot on OnePlus
Ankush 🍌❤️

- 19 - A.3. Contd.



Shot on OnePlus
Arkush 🍌❤️

- 20 -

A.3. Contd.



Shot on OnePlus

Ankush 🍌❤️



Shot on OnePlus

Ankush 🍌❤️

-22-

A.3. contd.



Shot on OnePlus

Ankush 🍌❤️

-23-

A. 3. contd.

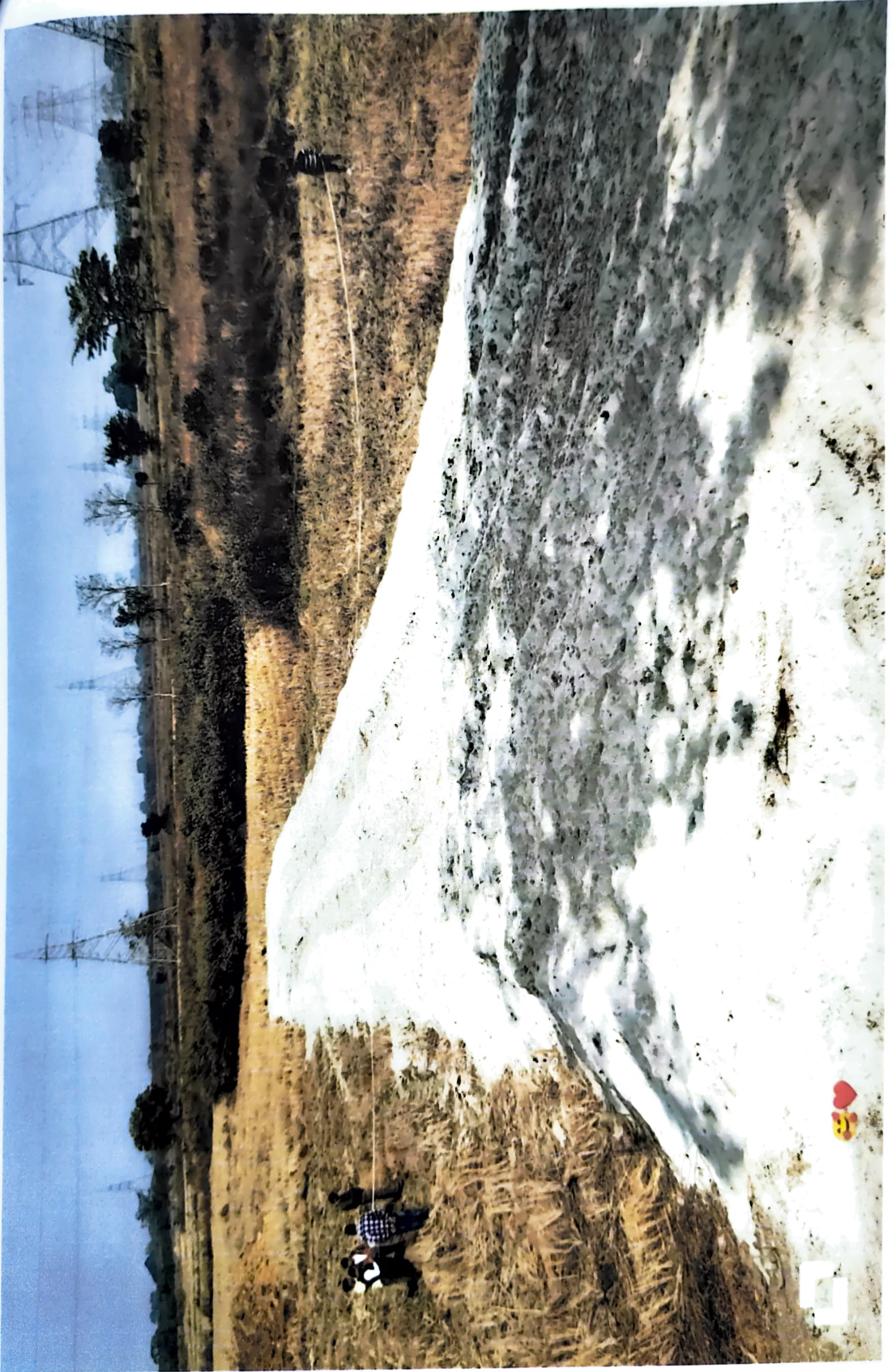


Shot on OnePlus

Ankush 🍌🍏

-24-

A. 3. Contd.



-25-

Annexure-3



Shot on OnePlus
Push 🍌❤️

To,

The IIC Sadar Police Station, Jharsuguda

Sub: Forcefully illegally Ash Dumping in Rayati
Agriculture land.

Sir/Madam,

I Shri Tapan Kumar Badhai (42), S/o- Rupendra Badhai (68) At- Nuadihi, Po- Gandghara , P.s- Brajarajnagar, Dist- Jharsuguda, Pin- 768216. Let to inform you that someone unknown person/company forcefully dumped Ash in our Rayati Agriculture land at Budhipadar, Khata No.84/277, Plot No. 66/67,72. Mouza - Budhipadar. We have been cultivating this land since the time of our ancestors and our whole family members depending on this agriculture land.

Therefore I request you to kindly take a appropriate investigation and action on this matter as soon as possible I will be grateful to you.

Thanking You

Yours Sincerely

10/01/2025

Budhipadar

Tapan Kumar Badhai

Tapan Kumar Badhai

At- Nuadihi,

Po- Gandghara ,

Dist- Jharsuguda,

Mob. No.8847875594

CC: Superintended of Police, Jharsuguda

To,
The Collector & District Magistrate
Jharsuguda

Sub : Sub : Illegally Ash dumping in my Rayati / Agriculture Land

Respected Sir,

I Sri Tapan Kumar Badhai, aged about 42 years, S/o-
Rupendra Badhai, At.- Nuadihi, Po-Gandghara, PS-Brajarajnagar,
Dist-Jharsuguda beg to state that one M/s. Infra Engineers PVT.
LTD is illegally dumping ash in my rayati/agriculture land Mouza-
Badhipadar, Tahasil- Jharsuguda, Thana No. 22, Tahasil No- 185.
PS/ Dist- Jharsuguda , Plot No. 66/67/72, Khata No. 84/277
without taking any consent from me. We have been cultivating in
the aforesaid agricultural land since my forefathers days and my
whole family members depending on this Agriculture land.

I therefore request you to inquire in to the matter and give
proper and impartial Justice for which I shall remain obliged to you.

Yours truly

Tapan Ku. Badhai
Sri Tapan Kumar Badhai,
At.- Nuadihi, Po-
Gandghara,
PS-Brajarajnagar,
Dist-Jharsuguda.
Mob No. 8847875594

17/01/2025



To,
The Regional Officer
State Pollution Control Board, Jharsuguda

Sub : Illegally Ash dumping in my Rayati / Agriculture Land

Respected Sir,

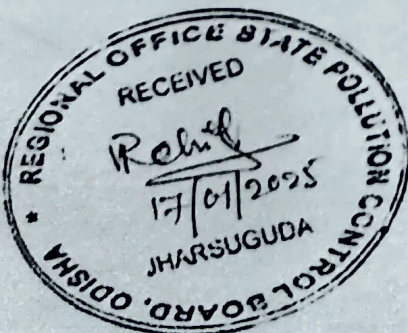
I Sri Tapan Kumar Badhai, aged about 42 years, S/o-
Rupendra Badhai, At- Nuadihi, Po-Gandghara, PS-Brajarajnagar,
Dist-Jharsuguda beg to state that one M/s. Infra Engineers PVT.
LTD is illegally dumping ash in my rayati/agriculture land Mouza-
Budhipadar, Tahasil- Jharsuguda, Thana No. 22, Tahasil No- 185,
PS/ Dist- Jharsuguda , Plot No. 66/67/72, Khata No. 84/277
without taking any consent from me. We have been cultivating in
the aforesaid agricultural land since my forefathers days and my
whole family members depending on this Agriculture land.

I therefore request you to inquire in to the matter and give
proper and impartial Justice for which I shall remain obliged to you.

Yours truly

Tapan Kumar Badhai

Sri Tapan Kumar Badhai,
At.- Nuadihi, Po-
Gandghara,
PS-Brajarajnagar,
Dist-Jharsuguda.
Mob No. 8847875594



FORM OF VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No - / 2025

Tapan Kumar Badhai **APPLICANT**

VERSUS

Government of Odisha and Others **RESPONDENTS**

I/we, KNOW ALL MEN BY THESE PRESENTS that by this Vakalatnama, the **APPLICANT** in the aforesaid case, I, Tapan Kumar Badhai , aged about 42 years, S/O- Rupendra Badhai, Residents At Nuadihi, PO- Gandaghora, PS- Brajarajnar, Dist- Jharsuguda, do hereby appoint and retain **SIDHARTHA MISHRA, 9937546645, RAJENDRA MISHRA, (O-402/1995, 9937171979), DEBASIS SWAIN, (O-412/2013, 9438683969), Er. SWASTIK MOHANTY, (O-1440/2021,9439695974), A.R SETHI, (O-1365/2019, 986185000), ,MANOJ KUMAR BARAL, (O-1480/2021, 8763548220), SIDDHI SADHAN PATI, (O-228/2022, 8327762260), SHREE PANDA (O-1477/2023, 9861672266)** to appear on behalf of us in the above case and to conduct, prosecute and defend the same and all proceedings that may be taken in respect of any application connected with the same or any order passed therein including all applications for return of documents or receipt of any money that may be payable to me in the said case. I authorize my Advocate to admit any compromise lawfully entered in the said case.

Date : 24.1.25

Tapan K. Badhai

[SIGNATURE OF EXECUTANT]

Received from the Executants(s) satisfied and accepted as I hold no brief for the other side.

<i>Sidhartha Mishra</i> Accepted as above	<i>R. Mishra</i> Accepted as above	<i>Swastik Mohanty</i> Accepted as above	<i>D. Swain</i> Advocate
<i>M. K. Baral</i> (Adv)	<i>A. P. Sethi</i> (Adv)	<i>S. Panda</i> (Adv)	<i>S. S. Pati</i> (Adv)



in:sent



Compose

Inbox 275

Starred

Snoozed

Sent

Drafts 41

More

Labels

jhoolu@sify.com 210

Notes

Unwanted

COPY OF ORIGINAL APPLICATION AFTER VERIFICATION OF DEFECTS



Sidhartha Mishra <jhulu1975@gmail.com>

to csori, feseec.or, member secy, rospcbjharsuguda, msob.cpcb, roodisha, infoaluminium, info

Respected Sir,

That I am attaching the copy of the Original Application filed on behalf of Tapan Kumar Badhai before the N.G.T ,Eastern Zone Bench,Kolkata.

One attachment • Scanned by Gmail



Reply Reply all Forward ☺